parties are recognised on the basis of parliamentary elections but in States all depends on how a party fares in the State elections. But the paradox arises when a party recognised as an all-India party does not do well in the State as a party. For example, an all-India party may not do well in Goa or in some other Place. The all-India party should stand on its own feet as an all-India party leaving it to the party to show whether it is supported in the State or not But that is not being done.

SHRI A. K. SEN: I do not know; but I remember that the Jana Sangh case came up because they had an all-India symbol but in certain States they were not given the same symbol. Is it not a fact? That is my recollection. I was told having regard to the rules framed, in order to be eligible for a State symbol they have to be entitled by a certain percentage of votes in the State elections; otherwise they not get the same symbols in The rules were framed in States. 1961 and as I said if certain difficulties had occurred since the promulgation of these rules, I have doubt that any reasonable representations will be attended to. is no question of being unreasonable in this matter.

Mr. CHAIRMAN: I thought would exhaust the list. There are still three questions but the ques-The Question tioners are absent. Hour is over.

WRITTEN ANSWERS TO QUESTIONS

दिल्ली में सहकारी समितियों को दी गई रकम का बट्टे खाते में डाला जाना

*421. भी विमलकुमार मन्नालालजी चौरडिया: क्या सामदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में सहकारी समितियों को दी नई रकमों में से किन-किन समितियों को

दी गई कितनी-कितनी रकम 1947 के वर्ष से 31 ग्रक्तूबर, 1964 तक की ग्रवधि में बट्टे खाते में डालनी पड़ी; ग्रीर

(ख) उन रकमों को बट्टे खाते में डालने के क्या-क्या क़ारण थे?

†[WRITE-OFF OF AMOUNTS GIVEN TO Co-OPERATIVE SOCIETIES IN DELHI

*421. SHRI V. M. CHORDIA; Will the Minister of Community Deve-LOPMENT AND CO-OPERATION be pleased to state:

- (a) the names of the co-operative societies in Delhi in whose cases the amounts given to them had to be written off during the period from the year 1947 to the 31st October, 1964 along with the amount that had to be written off in each case; and
- (b) the reasons for writing off the said amounts?]

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री बी० एस० मृति) :(क) दिल्ली प्रशासन के सहकारी विभाग के माध्यम से दिल्ली की सहकारी समितियों को दी गई रकमों में से कोई भी रकम 1947 से 31 श्रक्तूबर, 1964 तक की श्चविध में बट्टे खाते में नहीं डाली गई ।

दिल्ली प्रशासन के सहकारी विभाग के ग्रलावा दूसरी संस्थाग्रों ने उन्हें सीधे जो रकमें दी हैं ग्रीर 1947 से 31-10-64 तक की अवधि में बट्टे खाते में जो रकमें डाली गई हैं उनके बारे में जानकारी तुरंत उपलब्ध नहीं है।

(ख) प्रश्न ही नहीं उठता।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DEVE-LOPMENT AND CO-OPERATION (SHRI B. S. MURTHY): (a) No amounts

^{†[]} English translation.

given to the co-operative societies in Delhi through the Co-operative Department of the Delhi Administration were written off during the period 1947 to 31st October, 1964.

Information regarding amounts advanced to them directly by agencies other than the Co-operative Department of the Delhi Administration and written off during the period 1947 to 31st October. 1964 is not readily available.

(b) The question does not arise.]

ADDITIONAL FUNDS FOR MINOR IRRIGA-TION

- *422. THAKUR BHANU PRATAP SINGH: Will the Minister of Food AND AGRICULTURE be pleased to state:
- (a) whether the Government of India have recently sanctioned some additional funds for minor irrigation under the Grow More Food Scheme; and
- (b) if so, whether any amount has been sanctioned for Madhya Pradesh?

THE MINISTER OF FOOD AND AG-(SHRI C. SUBRAMA-RICULTURE NIAM): (a) and (b) Yes, additional Central assistance allocation of amounting to Rs. 7:65 crores made in May-June, 1965, to vorious State Governments for minor irrigation schemes. The amount sanctioned for Madhya Pradesh was Rs. 1 crore.

In view of the scope for further acceleration of minor irrigation programme during the current financial year, 1965-66, proposals for making further additional allocations under consideration.

FARMERS DELEGATION TO U. S. A.

*423, SHRI BANSI LAL: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any delegation of farmers was sent to the United States of America in 1965;

to Questions

- (b) if so, the names of the persons included in the delegation;
- (c) the basis on which the selection was made; and
- (d) whether any non-agriculturist was included in the delegation and if so, the reasons therefor?

THE MINISTER OF FOOD AGRICULTURE (SHRI C. SUBRA-MANIAM): (a) Yes. Two such delegations were sent to the U.S.A. in 1965, i.e., one under the "International Farm Youth Exchange Programme" and the other under the "Farmers Exchange Programme."

- (b) and (c) A Statement is on the Table of the Sabha.
- One non-agriculturist. viz., Shrimati Usha Deshpande, was included in the delegation sent under the Farm Leaders Exchange gramme in pursuance of a special request from the Farmers and World Affairs Inc., U. S. A. since she looks after American farmers coming to the Exchange Pro-India under gramme and is directly incharge of the Programme.

STATEMENT

(b)

Names of the delegates

State to which they belong

Pra-

I. International Farm Youth Exchange Programme

- 1. Shri Malbhog Boruah . Assam
- 2. Shri J. Govind Rao Andhra desh.
- 3. Shri B. N. Prasad Bihar Singh.
- 4. Shri M. M. Joshi Gujarat ·
- 5. Shri K P. Augustin Kerala 6. Kumari Hari Priya Himachal Pra
- desh. 7. Shri Ram Pratap Madhya Pra-
- Thanna, desh.